

eligible units on the basis of their entitlements. The present internal guidelines of SAIL follow the same principle.

(b) No, Sir.

(c) No, Sir.

(d) No, Sir. Approval of the Government is not necessary.

(e) does not arise

#### **Sale of Billets and Semis by Steel Plants**

8237. SHRIMATI MALINI BHAT-TACHARYA  
SHRI MANIK SANYAL

Will the Minister of STEEL AND MINES be pleased to state

(a) the quantity of scraps, billets and semis sold in auction, tenders and package deals for free trade/compensation deals by stockyards of Steel Authority of India Ltd., plant-wise for the period 1986 to December, 1989;

(b) the quantities generated of shearings, curtings of all types, rejected inlots, butts, etc. by SAIL, plant-wise for the above period;

(c) the quantities of above material given to steel re-rollers, State-wise by SAIL,

plant-size for the above period; and

(d) the number of cases of violation by SAIL of joint Plant Committee guidelines, category-wise and plant-wise in their deals?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) to (d). The precise information desired is not available. Moreover, compilation of such elaborate data involves considerable labour and time and may not be commensurate with the ultimate results sought to be achieved.

#### **Talks on Trade and Economies with Foreign Countries**

8238. SHRI P. M. SAYEED: Will the Minister of COMMERCE be pleased to state:

(a) the names of the countries with which trade and economies talks have been held during the last six months;

(b) the outcome of the talks held particularly with the United States;

(c) whether talks with some countries have failed; and

(d) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN):** (a) to (d). A statement is given below.